





भारतवर्ष के 'स्व' आधारित

विधिक परंपरा और व्यवस्था के बोध की यात्रा

काशी न्याय समाग्राम KASHI NYAYA SAMAGAM

A PART OF CENTENNIAL CELEBRATION OF LAW SCHOOL, BHU



To understand the Bharatiya Tradition of Law and Legal System



16th - 17th March, 2024



FACULTY OF LAW BANARAS HINDU UNIVERSITY



काशी हिन्दू विश्वविद्यालय UNIVERSITY



Organized by:



Faculty of Law

Banaras Hindu University, Varanasi

काशी न्याय समागम

राष्ट्रीय कार्यशाला राष्ट्रीय सम्मेलन राष्ट्रीय परिसंवाद राष्ट्रीय महासभा युवा संसद युवा न्यायालय

अधिकतम पंजीकरण सीमा: 150

अधिकतम पंजीकरण सीमा: 80

अधिकतम पंजीकरण सीमा : 80

अधिकतम पंजीकरण सीमा: 500

अधिकतम पंजीकरण सीमा: 150

अधिकतम पंजीकरण सीमा : 30



IN ASSOCIATION WITH

काशी न्याय समागम















































Bharatiya Vidya Adhyayan Sansthan New Delhi













Faculty of Law, Banaras Hindu University, Varanasi, India



Bharatiya Bhasha Samiti, Ministry of Education, Govt. of India

Indira Gandhi National Centre for the Arts, RC Varanasi (IGNCA) Under Ministry of Culture, Govt. of India

Central Sanskrit University, New Delhi
Faculty of Law, University of Delhi
Indian Law Institute (ILI), New Delhi
Indian Institute of Technology(IIT BHU), Varanasi
Bar Council of India, New Delhi
India International University for Legal Education
and Research, Goa

Bhāratīya Vidyā Adhyayana Sansthāna, New Delhi Centre for Vedic Sciences, Banaras Hindu University

Bharat Adhyayan Kendra, Banaras Hindu University

Department of Dharmashastra & Mimansa, SVDV, Banaras Hindu University Dharmashastra National Law University, Jabalpur

Chanakya National Law University, Patna
National University of Study and Research in Law
(NUSRL) Ranchi, Jharkhand
National Law University, Tripura, Agartala

National Law University, Meghalaya
College of Law & Legal Studies, Teerthanker

Mahaveer University, Moradabad

Parshwanath Vidyapeeth, Institute of Jain Studies, Varanasi

Indian Institute of Democratic Leadership (IIDL)

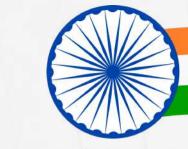
Maharashtra

Chanakya University, Bangalore
High Court Bar Association, Allahabad
Legal Rights Council
Vishal Bharat Shansthan

16th - 17th March, 2024

BHU LAW SCHOOL

Concept Note



Every society formulates Legal Philosophy, Laws and Judicial Processes to make its social life simple, easy and organized. Philosophy, legislation and process will be beneficial and effective for a nation only when it is based on the approach and belief of the nation's life. 'Self' easily becomes acceptable. Therefore, Jurisprudence, Legislation and Judicial Process based on Bhāratiya 'self' will be useful for Bhāratvarsh.

In the Bhāratiya tradition, Dharma is recognized as Law and Ethics and prescribes the ideal model to a Nation, Society, Family and Individual. Law is not autonomous, standing outside of the social world, but is deeply embedded within society. The normative structure and ideology of Bhāratiya society were followed in the societal context, presents the historical perspective of Vedic tradition. This suggests that social integration through Language, Custom and the Role of the State does not depart from it. The synthesis of the Vedic tradition-based system requires progressive construction to rejuvenate the social, cultural and legal matrix.

Veda, Saṃhitā, Bṛāhmana and Upaniṣad primarily constitute the foundation of the Bhāratiya tradition of law. This knowledge database is of utmost significance for the welfare of individuals in present-day social order and State structure. The Smṛtihave laid down definite rules and laws to guide the individuals and communities in State structure. The Smṛtihave laid down definite rules and laws to guide the individuals and communities in their daily conduct and to regulate their manners and customs. They have given detailed instructions, according to the conditions of the time, to all classes of men regarding their duties in life. These have varied from time to time. The injunctions and prohibitions of the Smṛti are related to the particular social surroundings. As these to time. The injunctions and prohibitions of the Hindu society changed from time to time, new Smṛti had to be surroundings and essential conditions of the Hindu society changed from time to time, new Smṛti had to be compiled by the sages of different ages and different parts of India.

In essence, this progressive vision one can trace from, the Yajur Veda that the universe is the outpouring of the majesty of the Pram Bramh, the auspicious one, radiant love. Every face you see belongs to Him. He is present in everyone without exception. The learning since the Ved and Upanishads were not meant exclusively for a sectarian group that followed a distinct religion, but for all humanity. These teachings originated from the Rgvedic sayings that एकं सद् विप्रा बहुधा वदन्ति (One truth is expressed by the wise in many ways) or आ नो भद्राः क्रतवो यन्तु विश्वतोऽदब्धासो अपरितासउद्भिदः (Let noble thoughts come from all over the world).

This knowledge due course of time spread over the Buddhism, Jainism and Sikhism with distinct identities. Buddhists believe that the human life is one of suffering, and that meditation, spiritual and physical labor, and good behavior are the ways to nirvana. Through the nonviolence focus, Jainism has additional vows that guide that always speak the truth, do not steal, show sexual restraint, and do not become attached to worldly things. The essential message of Sikhism is spiritual devotion and reverence of God at all times while practicing the ideals of honesty, compassion, humility and generosity in everyday life. Dr. B.R. Ambedkar's called upon Hindus to give an ethical-doctrinal basis for religion based on modern values of equality, fraternity and liberty, and hinted that Hindus need not borrow from the West in this task, but can draw from own resources like the Upanishads. As one of the most diverse civilizations of the world, India grown as Bhartiya Sampradaya fully conscious of unity with diversity.

Sarvepalli Radhakrishnan, aptly remarked that the trail of man is dotted with the graves of countless communities and races which reached an untimely end. In dealing with the problem of the conflict of the different racial groups, Hinduism adopted the only safe course of democracy, viz. that each racial group should be allowed to develop the best in it without impeding the progress of others. Caste, on its racial side, is the affirmation of the infinite diversity of human groups. In spite of the divisions, there is an inner cohesion among the Hindu society from the Himalayas to the Cape Comorin.

Annie Besant noted in her book on "Dharma" that "To Egypt in old days, the word was Religion; to Persia the word was Purity; to Chaldea the word was Science; to Greece the word was Beauty; to Rome the word was Law; and to India, the eldest-born of his children, to India he gave a word that summed up the whole in one, the word Dharma."

However, due to 800 years of administrative subjugation of Bhāratavarṣh, we have forgotten the Legal Thinking, Philosophy and Judicial Processes based on our 'self'. For this reason, the contemporary condition and direction of Legal Education, Research and Legal System have become Western rather than Bhārata-centric.

The profound tradition and literature woefully received least recognition in the academic sphere in India. Consequently, generations have been deprived from enormous knowledge of our revered intellects and their exceptional work. For academic and practical references, the Western philosophy has been accounted at the largest extents, and awfully undermines the scientific contribution of Bhāratiya tradition knowledge.



Issues for Contemplation

तद्विद्धि प्राणिपातेन परिप्रश्नेन सेवया | उपदेक्षयन्ति ते ज्ञानं ज्ञानिनस्तत्त्वदर्शिनः || 4/34||

However, it is evident that the despite of creating a host of schools and theories, at present, modern Western jurisprudence is undergoing in a deep crisis because it seems to have exhausted the possibility of any further development and is lying stagnant. However, solutions to vital problems have remained elusive.

The process of reform can only commence through comprehensive and integrated legal investigation and a shift in educational approaches. In this context, the Bhāratiya legal academic world must confront several critical questions:

- 1. Are the common people of India satisfied and connected with the prevailing law and justice system?
- 2. Do the terminologies and procedures of the current legal/judicial system resonate with Bhāratiya values, traditions and philosophies?
- 3. What constitutes the Bhāratiya perspective in the judicial process and principles of legal and judicial system?
- 4. How can the growing disparity between judgment and justice be addressed, ensuring fairness in decision-making?
- 5. How can India shed the colonial tradition of delayed decisions by embracing Bhāratiya judicial principles?
- 6. What references and examples should be utilized to articulate the fundamental principle of "the good of the people and harm to none", a cornerstone of Bhāratiya Nyāya philosophy?
- 7. What efforts are desirable to harmonize our existing justice delivery system with the principles of dharma, duties and traditions?
- 8. Through which strategies, can the faith of the Bhāratiya common man be restored in the political, administrative and judicial systems?

- 10. How can Bhāratiya society be educated about the fundamental concept of duty, emphasizing it over individual rights and fostering a renewed sense of duty among the populace?
- 11. How can the principles of Dharma, universally present in human hearts and acceptable to scholars, be integrated into personal and legal frameworks, promoting service and freedom from attachment and hatred across diverse contexts?
- 12. What actions are required to bridge the gap between our current position and the desired destination?

Addressing these questions is imperative for realigning Bharatiya Legal System with its intrinsic values, promoting justice and restoring public trust in its institutions. In this background, we are calling and requesting legal Scholars, Academia, Professionals and Administrators for their participation in the "Kashi Nyaya Samagam". The above-mentioned themes are not exhaustive. Other topics relevant to the themes of Law, Tradition and Dharmashstra may also be discussed during the "Kashi Nyaya Samagam".

Faculty of Law, BHU has significantly contributed to the Legal Education of our country over last 100 years. In the centennial year of the Law School want to explain and explore the different dimension of Hindu Jurisprudence which was introduced by BHU Law School in the year 1965, in contemporary context. The Motto of BHU Law School is "धर्मो विश्वस्य जगतः प्रतिष्ठा "Dharma Sustains the Whole Universe" and we believe that Law Graduates have to play a significant role in preservation and promotion of the cherished values of the society. The Bhagavad-gītā states that तद्विद्विप्रद्विपातेन परिप्रश्नेनसेवया। उपदेक्ष्यद्वतततेज्ञानं ज्ञाद्वननस्तत्त्वदद्विशनः॥4/34॥ "translated as....try to learn the truth by approaching the scholar, Inquire from him submissively and render service unto him. Self-realised souls can impart knowledge to you because they have seen the truth."

In this background, we are calling and requesting legal Scholars, Academia, Professionals and Administrators for their participation in the conference.

Join us for a two-day exploration into the rich Bharatiya tradition of Law and Legal Systems, where academia converges with the richness of tradition and modernity for an unparalleled exploration!









राष्ट्रीय महासभा

National Congress on

Different Traditions of

Bharatvarsh: Society,

Culture and Law





राष्ट्रीय कार्यशाला

National Workshop on Various Brainstorming Sessions

राष्ट्रीय सम्मेलन

National Conference on Bharatiya **Jurisprudence**

Venue:

Faculty Lounge,

राष्ट्रीय परिसंवाद

National Symposium on Reforms in **Crminal Justice** System

Venue:





युवा संसद

Youth **Parliament**

Yuva Nyayalaya

युवा न्यायालय

Venue: Lecture Theatre. Faculty of Law, BHU



Venue: **Moot Court Hall,** Faculty of Law, BHU



Venue: Mahamana Sabhagaar, Faculty of Law, BHU







Venue:

Moot Court Hall,



राष्ट्रीय कार्यशाला (National Workshop)

- TS-1: Foundation of Bhāratiya Jurisprudence
- TS-2: The History of Dharmaśāstra Vol. 3 and Bhāratiya Jurisprudence
- TS-3: Valmiki Ramayana Ayodhya Kand (100 Sarg) and Idea of Rajdharma
- TS-4: Śānti Parva of Mahābhārat and Bhāratiya Jurisprudence
- TS-5: Dravid's Kautilya's Arthashastra and Bhāratiya Jurisprudence
- TS-6: Mitakshara & Dayabhaga and Modern Hindu Family Law
- TS-7: Nāradasmṛti and Jurisprudence of Evidence Law
- TS-9: Vedic Nyāya Shastra with the Concept of Justice in Western Jurisprudence
- TS-10: Interface of Mīmāṃsā Jurisprudence with the Interpretation of Statutes
- TS-11: Literature of Various Bhāratiya Languages and Bhāratiya Jurisprudence

Venue: Mahamana Sabhagaar, Faculty of Law, BHU

BHU Law School, Kas

काशी न्याय समागम

राष्ट्रीय कार्यशाला (National Workshop)



- In the Brainstorming Session, the selected scholars will deliver the lecture on specific theme of the Technical Session. Each session will be followed by half an hour Question & Answer Session between the speakers and audience.
- The participants of National Workshop will be allowed to be present only as audience and may raise their questions in the prescribed format only.
- The participants will have to manage their own travel and accommodation, however, the Organizing Committee will provide breakfast, lunch, dinner, high tea, etc.
- The participants will be given a Certificate of Participation provided they attend 90% of the sessions regularly which will be monitored by the Organizing Committee.

Venue: Mahamana Sabhagaar, Faculty of Law, BHU

HU Law School, Kashi

राष्ट्रीय सम्मेलन (National Conference)

- TS-1: Nyaya-Shastra in Bhāratiya Tradition and Western Idea of Justice
- TS-2:Constitution, Rājadharma and Good Governance in Bhāratiya Tradition
- TS-3: Criminal Law Perspectives in Bhāratiya Jurisprudence from Principles to Practice
- TS-4: Dialogue Between Dharmashastra and Modern Law
- TS-5: Family Law Perspectives in Bhāratiya Tradition from Principles to Practice
- TS-6: Commercial Law Perspectives in Bhāratiya Tradition from Principles to Practice
- TS-7: Mīmāṃsā Rule of Interpretations and Alternative of Maxwellian Method
- TS-8: Law on War and Peace in Bhāratiya Jurisprudence
- TS-9: Environmental concern in Bhāratiya Jurisprudence from Principles to Practice

Venue: Faculty Lounge, Faculty of Law, BHU

BHU Law School, Kashi

काशी न्याय समागम

राष्ट्रीय सम्मेलन (National Conference)

TIMELEINE

OF THE

CONFERENCE



5th March, 2024

Last Date for the Abstract Submission

6th March, 2024

Intimation of Abstract Selection 10th March, 2024

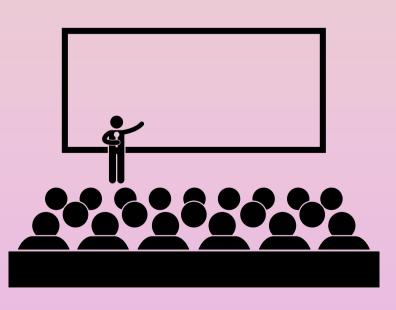
Last Date for the Registration 14th March, 2024

Last Date for the Full Paper Submission 16th-17th March, 2024

Dates of the Conference

- Maximum Capping for National Conference: Eighty (80).
- Accommodation: Availability of accommodation is limited.
- Dormitory Option: Dormitory accommodation is available upon request for student participants and the charges for dormitory for two days is ₹300/- only.
- Paper Presentation: Only selected full paper/PPT will be permitted for the presentation.

Venue: Faculty Lounge, Faculty of Law, BHU



राष्ट्रीय परिसंवाद (National Symposium)

NATIONAL SYMPOSIUM ON REFORMS IN ADMINISTRATION OF CRIMINAL JUSTICE SYSTEM

"WITH SPECIAL REFERENCE TO BHARATIYA NYAYA SANHITA (BNS), 2023,
BHARATIYA NAGARIK SURAKSHA SANHITA (BNSS), 2023,
BHARATIYA SAKSHYA ADHINIYAM (BSA), 2023"

DIFFERENT THEMES FOR NATIONAL SYMPOSIUM

Theme 1: Legal Framework and Legislative Reforms

Theme 2: Procedural Efficiency and Fairness:

Streamlining Investigation and Prosecution Procedures Enhancing Access to Legal Aid and Representation Ensuring Timely Adjudication and Case Disposition

Theme 3: Victim Rights and Support Mechanisms:

Strengthening Victim Protection Laws and Policies
Improving Access to Support Services and Compensation
Promoting Restorative Justice Practices for Victim Rehabilitation

Theme 4: Alternatives to Incarceration and Sentencing Reform:

Exploring Community-Based Rehabilitation Programs

Evaluating the Effectiveness of Probation and Parole Systems

Addressing Overcrowding in Prisons through Sentencing Guidelines

Theme 5: Leveraging Technology for Justice Administration:

Digitalization of Case Management and Court Proceedings
Utilizing Artificial Intelligence for Predictive Policing and Risk Assessment
Ensuring Data Security and Privacy in Criminal Justice Systems



Each theme and sub-theme provides a comprehensive framework for discussing and deliberating on the various aspects of reforming the administration of the criminal justice system, with a specific focus on the implications of new criminal laws introduced in 2023.



16th - 17th March, 2024

BHU LAW SCHOOL



Different Traditions of Bharatvarsh: Society, Culture and Law

Venue: Swatantra Bhawan, Banaras Hindu University

16th - 17th March, 2024 BHU LAW SCHOOL

BHU Law School, Kashi

राष्ट्रीय महासभा (National Congress)

Different Traditions of Bharatvarsh: Society, Culture and Law

विषय १ - जैन परंपरा :समाज, सिद्धांत एवं विधि

(Jain Tradition of Logic, Law and Society)

विषय २ - बौद्ध परंपरा मे विधि एवं शासन : समसामयिक प्रासंगिकता

(Bhuddist tradition of law and Governance)

विषय 3 - सिख परंपरा : संस्कृति, समाज एवं विधिशास्त्र

(Sikh Tradition: Culture, society and custom)

विषय ४ - जनजातियों की प्रशासन प्रणालीः विधि, न्याय और भविष्य

(Tribal System of Administration: Law, Justice and way forward)

विषय ५ - वंचित समाज : साहित्य , संस्कृति एवं संविधान (Scheduled Castes: Literature, Culture and Constitution)

Venue: Swatantra Bhawan, Banaras Hindu University

युवा संसद (Youth Parliament)

Bharatiya Tradition of Law, Legal Education and National Education Policy, 2020



TIMELEINE

IMPORTANT DATES

5th March, 2024 7th March, 2024

9th March, 2024

10th March, 2024 16th-17th March, 2024

of the

YOUTH PARLIAMENT

Last Date for Submission of Statement of Problem(SOP)

Declaration of Result

Last Date for the Registration Portfolio Allotment Date of Youth Parliament

Dynamic Portfolios and exciting Prizes

 Food: Breakfast, Lunch and dinner will be provided by the Faculty of Law, BHU without any charges.

 Accommodation: The arrangement for the accommodation will have to be made on their own.

• Eligibility: College students of any discipline.

CLICK HERE

to view the

portfolio





Committees:

1) Lok Sabha

2) AIPPM

3) Constituent Assembly

4)Indian Press Conclave

16th - 17th March, 2024

BHU LAW SCHOOL

BHU Law School, Kashi

Venue: Lecture Theatre, Faculty of Law, BHU

युवा न्यायालय (Yuva Nyayalaya)

Bharatiya Tradition of Law, Legal Education and National Education Policy, 2020

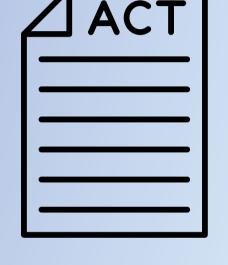


Scheme of the Yuva Nyayalaya

The impugned Acts, viz., "The Compulsory Teaching of Bharatiya Jurisprudence in Educational Institutions Act, 2024" and "The Promotion of Vernacular Languages in Legal Education Act, 2024" of Parliament of Bharat which have been recently passed were challenged as being unconstitutional before the Supreme Court. The Court has accepted the matter and listed for hearing before a division bench.



to view the Acts





Students pursuing law courses (BA LLB, LLB, LLM, PhD) from recognised institutions.

Dress Code:

Dress code is strictly formal.
Students are advised to strictly adhere to it.



Last date for Submission of Line of Arguments

Venue: Faculty Moot Court Hall

Intimation of Selection of students







TRAVEL PLANS FOR KASHINYAYA SAMAGAM

The further pages of this brochure contains Travel Plans as arranged for the attendees of Kashi Nyaya Samagam by the Travel Accommodation Committee. The schedule being busy enough, the tour shall commence with the soothing experience of Subah-e-Banaras at 5 A.M. on Ganga Ghats and further extend to boating, Vishwanath Temple Corridor visit and Viswanath Temple visit. This tour is offered by the Travel and Accommodation Committee free of cost but the willful contributions are also accepted.

Note

The brochure further outlines various tourist spots that attendees may wish to visit inside and outside the BHU campus while complying with the Code of Conduct as communicated by the Academic Programme Committee otherwise certificate of attending the conference shall not be issued







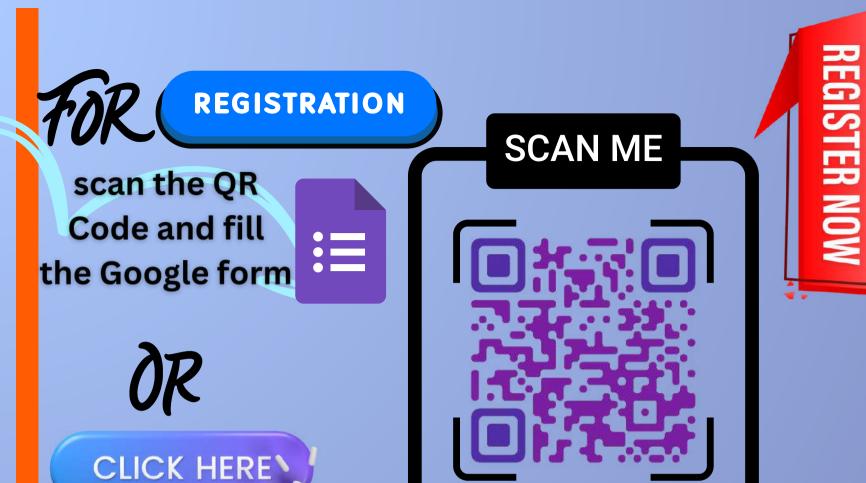


The morning in Varanasi begins with the enchanting ritual of Ganga Aarti. This daily practice, a dedication to the mighty Ganges River, Priests gather on the banks of the Ganges, chanting hymns and offering rhythmic swings of an "aarti" plate.

Aarti Timings in Varanasi:

5:00 AM - 7:00 AM (Summer), 5:30 AM - 7:30 AM (Winter) 6:00 PM(in Winter) and 7:00 PM(in Summer)





PLEASE NOTE

- Registration fee includes meals and refreshments.
- Registration fee does not include accommodation.
- **Details reagrding possible accommodation** nearby would be provided in a separate **brochure of the Travel and Accommodation** Committee.
- **Link for Payment of Registration Fee:** https://forms.gle/nGbKLiwSjokPWK3z6
- For PPT/Paper Submission: Email at kashisamagam@bhu.ac.in





REGISTRATION



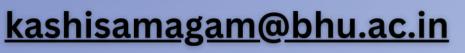




National Workshop Brochure



National Conference Brochure









Youth Parliament Brochure

Yuva Nyayalaya Brochure

Travels & Accommodation Brochure





CONTACT US

KASHI NYAYA SAMAGAM

काशी न्याय समागम

Bharatiya Jurisprudence

भारतवर्ष के 'स्व' आधारित विधिक परंपरा और व्यवस्था के बोध की यात्रा....

Prof. C. P. Upadhyay

Head & Dean, Faculty of Law, Banaras Hindu University

Dr. Mayank Pratap

(Joint Organising Secretary) Assistant Professor, Faculty of Law, BHU Email: manulaw24@gmail.com; Mobile No. 9919312701

For General Query:

Mr. Vikash Kumar Gautam: 7633067450

Dr. Anoop Kumar

(Organising Secretary) Assistant Professor, Faculty of Law, BHU Email: anoopkumarlaw@bhu.ac.in, Mobile No. 8853825728

Dr. Anil Kumar Maurya

(Joint Organising Secretary) Assistant Professor, Faculty of Law, BHU Email: adv.anilmaurya@gmail.com Mobile No.9695014000

प्रिय देशवासियों,

भारतवर्ष की महान आचार्य परम्परा को प्रणाम करते हुए, सत्य, शिक्षा और शास्त्रार्थ की पवित्र भूमि काशी में आगामी 16 और 17 मार्च 2024 को आयोजित होने जा रहे भारतीय विधिशास्त्र विषयक काशी न्याय समागम में हम आप सभी को सादर आमन्त्रित करते हैं।

हमारे चिन्तन का केंद्रीय भाव भारतीय विधिशास्त्र की व्यापकता से सम्पूर्ण विश्व को परिचित कराना और विश्व मानवता को एक अभिनव विधिक वैकल्पिक चिन्तन-दृष्टि प्रदान करना है।

यह एक दुर्लभ संयोग है कि इस महान पवित्र उद्देश्य के लिए काशी हिंदू विश्वविद्यालय के साथ देश के महत्वपूर्ण अकादिमक संस्थान, भारत सरकार के विभाग और काशी का प्रबुद्ध नागरिक समाज गंभीरतापूर्वक एक मंच पर जुटेंगे। काशीपुराधिपति इस समागम को अपने आशीर्वाद से अवश्य ही पृष्ट एवम प्रमाणित करेंगे।

इन्ही आशाओं के साथ... सभी को आग्रहपूर्वक निमंत्रण।

विधि संकाय, काशी हिन्दू विश्वविद्यालय।





